

S U P R E M E    C O U R T    O F    I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29859/2008

(From the judgement and order dated 07/11/2008 in FA No.2/1979 of  
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI & ORS.

Respondent(s)

(office report on default)

Date: 12/12/2011      This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD  
IN CHAMBERS

For Petitioner(s)

Mr. M.M. Kashyap, Adv. (NP)

For Respondent(s)

Ms. Asha Gopalan Nair, Adv.

Ms. Abha R. Sharma, Adv.

Ms. Neha Mishra, Adv.

UPON hearing counsel the Court made the following  
O R D E R

No body appears on behalf of the petitioner.

Despite several opportunities, petitioner  
has not taken steps to effect service on Respondent  
Nos. 1,3 to 11 and 13 to 22.

The special leave petition against them  
stands dismissed.

[SUMAN WADHWA]  
COURT MASTER

[VEENA KHERA]  
COURT MASTER